
(2022) 02 TDSAT CK 0039

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : E .A 1 Of 2020 In Broadcasting Petition No. 368 Of 2017

Union Of India

APPELLANT

Vs

Kamyab Television Pvt Ltd

RESPONDENT

Date of Decision : 11-02-2022

Acts Referred:

Citation : (2022) 02 TDSAT CK 0039

Hon'ble Judges : Shiva Kirti Singh, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Ankur Singh, Mahipal Singh

Judgement

Heard learned counsel for the petitioner/decreed holder and Mr. Mahipal Singh, Advocate who has appeared on behalf of the respondent, Judgement

Debtor.Â On behalf of the respondent it has been submitted that electronic copies of the objection to the execution has been filed yesterday and copy

of the same has also been made available to the learned counsel for the petitioner.Â Let the hardcopy of the objection be filed in the Registry by

15.2.2022.Â Petitioner is ready with his reply to the objection.Â He may file it by 15.2.2022.Â The Judgment Debtor may file rejoinder to the reply,

if required by 3.3.2022.

It appears from theÂ records that the direction to the respondent to be guided by the relevant provisions of the CPC and Form 16A of Appendix E

for complete disclosure has not been complied so far.Â Let that be complied by 3.3.2022.Â The objection and other related issues arising in this

matter and also whether further directions are required to be issued in the light of the Judgement of Honâ??ble High Court of Delhi dated 24.6.2021

in the case of M/s. Bhandari Engineers & Builders Pvt. Ltd. Vs. Maharia Raj Joint

Venture & Ors. (Execution Petition No. 275/2012 & E.A. No. 193 of 2020) shall be considered on the next date.
Post the matter under the same head on 7.3.2022.Â